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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


CP (CAA) No. 24/NCLT/AHM/2018
CA (CAA) No. 107/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Arfin India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 15.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, informing the date of hearing.

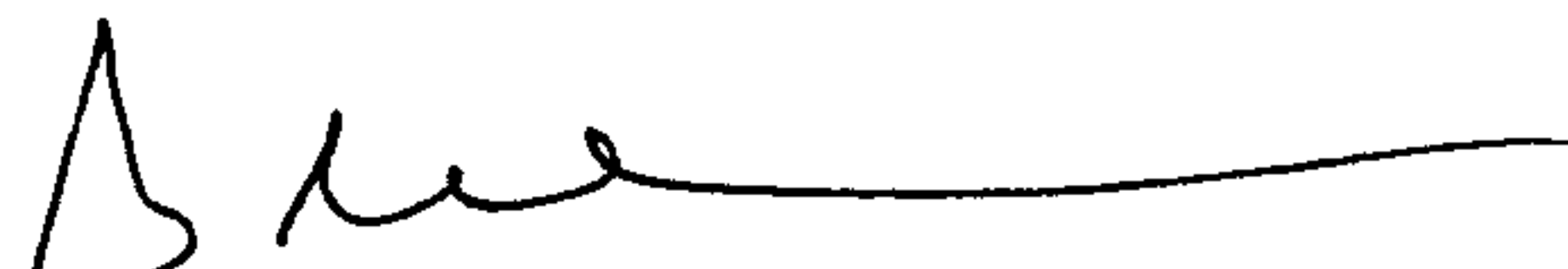
Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 15.02.2018 for hearing.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL